

**CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH**

**Original Application No.247/2009  
This 08<sup>th</sup> day of June 2009**

**HON'BLE MR. M. KANTHAIYAH, MEMBER (J)  
HON'BLE MR. A.K. MISHRA, MEMBER (A)**

Mrs. Neena Kurel, aged about 48 years, wife of Shri Virendra Kumar, resident of 3/148, Vivek Khand, Gomti Nagar, Lucknow, [working as T.G.T. (Hindi) in Kendriya Vidyalaya Sangathan and posted to Kendriya Vidyalaya, Mati Akbarpur, District Kanpur Dehat].

.....Applicant

**By Advocate: Shri R.C. Singh.**

Versus.

1. Kendriya Vidyalaya Sangathan, New Delhi, through its Commissioner.
2. Commissioner, Kendriya Vidyalaya Sangathan, New Delhi.
3. Joint Commissioner, Kendriya Vidyalaya Sangathan, New Delhi.
4. Assistant Commissioner, Kendriya Vidyalaya Sangathan, Lucknow Region, Lucknow.

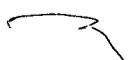
.....Respondents.

**By Advocate: Shri Surendran P.**

**ORDER (Oral)**

Heard both sides.

2. The applicant has filed this OA with a prayer to consider her claim for transfer against the post of TGT (Hindi), which is going to fall vacant in Kendriya Vidyalaya, Aliganj, Lucknow, keeping in view of the directions of this Tribunal vide judgment and order dt.05.12.2008, passed in O.A.No.313/2008, which has been reiterated by the



Hon'ble High Court vide in its interim order dt.02.03.2009 in Writ Petition No.1914 (SB) of 2008.

3. It is also the case of the applicant that after knowing that the post of Kendriya Vidyalaya, Aliganj, Lucknow is going to fall vacant on 30.06.2009, she made a representation dt.15.04.2009 (Ann.-A-11), which is still pending for consideration. When the representation of the applicant is still pending issuing of any direction allowing the claim of the applicant is not at all sustainable.

4. In view of the above circumstances, the Respondent no.2 is directed to consider and dispose of the pending representation of the applicant dt.15.04.2009 (Ann.-A-11), taking note of the observations made by this Tribunal in earlier judgment and order dt. 05.12.2008 within a period of three weeks from the date of supply a copy of this order, with a reasoned order as per rules. The applicant is also directed to supply the copy her representation dt. 15.04.2009 to the Respondent No.2, alongwith a copy of this order. The respondents are also directed not to fill up the <sup>teacher</sup> said post by posting other <sub>1</sub> till the disposal of the representation of the applicant. No costs.

*Mishra*  
(DR.A.K. MISHRA) *officer*  
MEMBER (A)

*Kanthaiah*  
(M. KANTHAIAH)  
MEMBER (J) *cc: amit*